

Regarding need for establishment of an AIIMS in Raichur district, Karnataka-laid

SHRI G. KUMAR NAIK (RAICHUR): I wish to draw attention of the Government to an indefinite protest of over 1,000 days under the aegis of Raichur AIIMS Horata Samiti. People's representatives, irrespective of their party affiliations have supported it. And what they seek is a basic Constitutional right. Raichur is an aspirational district and part of Kalyan Karnataka covered under Article 371J of the Constitution ? identified as extremely backward. Raichur continues to bear a high number of infectious diseases and malnourished women and children. People spend large percentage of their income on medical treatment - often travelling long distances for care that should be accessible locally. Central Government has granted sanction for AIIMS in every major state. However, Karnataka is the only large state which is yet to be sanctioned. Hon?ble Chief Minister of Karnataka has requested Hon?ble Prime Minister as well as Hon?ble Minister of Health & family Welfare on numerous occasions by means of letters and personal meetings. As the representative of Karnataka's only two aspirational districts ? Raichur and Yadgir ? I have also raised this issue on the floor of the House earlier. And today, once again, I urge the Central Government to sanction AIIMS for Karnataka at Raichur at the earliest.